

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001**  
**Ph: 23753942 Fax-23753923**

**Petition No. 199/GT/2013**

**Date: 5.9.2014**

To

Sh. Arup Ch. Sarmah  
DGM (Commercial)  
ONGC Tripura Power Company Ltd.  
6<sup>th</sup> Floor, A Wing, IFCI Tower-61  
Nehru Place  
New Delhi-110019

Sir,

**Subject:** Approval of Final Tariff of Unit-I of OTPC 726.6 (2x363.3) MW Palatana Combined Cycle Gas Turbine (CCGT) Power Project (hereinafter referred to as the "Project") of ONGC Tripura Power Company Limited for the period from COD of Unit-I (363.3 MW) on 4.1.2014 to 31.3.2014

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With reference to the subject mentioned above, I am directed to request you to furnish the following information on affidavit, with advance copy to the respondents, latest by 26.9.2014:

- i) Copy of the original investment approval of the Board of Directors dated 18.12.2008 along with agenda notes wherein scheduled COD of units were approved;
- ii) Copy of Board approval for Revised Cost Estimates, if any, after original investment approval;
- iii) Actual capital cost as on COD of Unit-I i.e. 4.1.2014, duly audited and reconciled with the Books of Accounts;
- iv) Reasons for time overrun in COD of the Unit-I / Block-I, Unit-II / Block-II & the generating station as a whole shall be properly explained / justified through the original PERT chart along with the effect on critical activities due to different reasons of delay;
- v) Cost overrun due to time overrun shall be quantified clearly from scheduled COD to actual COD of Unit/Units, giving detailed computations along with break-up of increase due to escalation in prices in different packages, increase in IDC & FC and IEDC;
- vi) Additional capital expenditure, if any, claimed from actual COD of Unit-I (4.1.2014) to 31.3.2014 duly reconciled with the Books of Accounts;
- vii) Amount of initial spares included in the actual capital cost as on COD of the Unit-I;

- viii) The amount of liquidated damages (LD) recovered / to be recovered for delay in different contract packages;
- ix) The details of infirm power generated from date of synchronization to COD of Unit-I / Block-I (excluding the cost of fuel) and whether any revenue earned from infirm power has been adjusted in the capital cost as on COD of the Unit-I should be indicated in Form-5 C;
- x) Form- 5 D to be filled up completely; and
- xi) The details of price and GCV of fuel (natural gas) for the preceding three months prior to actual COD of Unit-I / Block-I (4.1.2014) i.e. for the months of December 2013, November 2013 & October 2013 respectively, shall be furnished in Form-15.

The petitioner shall ensure that the above information is filed within the said date (26.9.2014). No further request for extension of time shall be entertained. In case no information/ document is filed within the said date, the matter shall be placed before the Commission, for appropriate orders.

-S/d-  
(B. Sreekumar)  
Deputy Chief (Law)